

(d) whether above said concern is being kept in mind during census work being conducted at present; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) Government has undertaken a comprehensive project for construction of fencing, patrol roads and floodlighting to curb infiltration of Bangladeshis into the Country. State Governments/UT Administration have been empowered under Section 3(2)(C) of the Foreigners Act, 1949 to detect and deport foreign nationals illegally staying in India. Administrative instructions are issued from time to time requesting the State Government/UT Administration to detect and deport illegally staying foreigners. These factors are being kept in background in the process of census work.

Strengthening of NSG

†1592. SHRI BRIJLAL KHABRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to strengthen and increase the number of National Security Guard (NSG);

(b) if so, the details thereof;

(c) the names of the cities where Government plans to open new headquarters of National Security Guard; and

(d) the time by when the said scheme would be fully implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) No Sir. The Government has already established NSG Regional hubs at Chennai, Hyderabad, Kolkata and Mumbai and has also approved setting up of two NSG Regional Centres.

(c) The Government has approved the established of NSG Regional Centre at Hyderabad and Kolkata.

(d) While the land for NSG Regional Centre at Hyderabad has been acquired, the process for acquisition of land at Kolkata has been initiated. The State Government has been requested to provide land. Other steps such as infrastructure, arms, training etc. are linked to the acquisition of land, and suitable follow up action is being undertaken.

Non-receipt of appointment letters under PM's special package

1593. MS. SUSHILA TIRIYA: Will the Minister of HOME AFFAIRS be pleased to state:

†Original notice of the question was received in Hindi.

(a) whether it is a fact that the educated youths of Minority Community of Kashmir are yet to receive appointment letters under PM's special package;

(b) if so, the reasons therefor; and

(c) the steps taken to provide succour to the youths?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) Yes, Sir. The State Government is taking necessary action in this regard to expedite the process of implementing the PM's Package.

Inclusion of Rajasthani language in the Eighth Schedule

†1594. SHRI ASHK ALI TAK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the State Government of Rajasthan has sent the proposal for inclusion of Rajasthani language in the Eighth Schedule several times through resolutions passed by State Legislature;

(b) if so, by when Central Government proposes to include Rajasthani language in the Eighth Schedule; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) A resolution was passed by State Legislature of Rajasthan on 25.08.2003 to include Rajasthani Language in the Eighth Schedule to the Constitution. Subsequently, the State Government of Rajasthan has sent the proposal to include Rajasthani Language in the Eighth Schedule to Constitution *vide* their communication dated 03.09.2003, 28.06.2009 and 04.10.2010.

(b) and (c) A Committee was set up in 2003 under the Chairmanship of Shri Sitakant Mohapatra to evolve a set of objective criteria for inclusion of more languages in the Eighth Schedule to the Constitution of India. The Committee submitted its report in 2004. The report of the Committee is under consideration in consultation with the concerned departments of the Central Government. No time frame can be fixed for considered of the demands for inclusion of more languages in the Eighth Schedule.

Relief assistance to flood hit Uttarakhand

1595. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Centre has announced Rs. 500 crore relief assistance to flood-hit Uttarakhand;

(b) if so, the extent to which the damage has been caused by the floods;

(c) how does the State Government proposes to spend the advance interim assistance;

†Original notice of the question was received in Hindi.